

will be served by comparing the amount released in individual cases.

आगरा विश्वविद्यालय के अग्रणी कालेज

२११४. श्री ओंकार सिंह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) आगरा विश्वविद्यालय में सम्बद्ध इन समय तिब्बत डिप्री कालेज चल रहे हैं ;

(ख) इस विश्वविद्यालय के कार्य-क्षेत्र में कौन-कौन से जिले आते हैं ; और

(ग) क्या विश्वविद्यालय में सम्बद्ध सभी डिप्री कालेजों के नामों की एक सूची जिनका समा-पटल पर रखा जायेगा ?

शिक्षा मंत्री (डा० का० ला० श्रीमानी) :

(क) ११० ।

(ख) और (ग). विवरण समा पटल पर रखा गया है [देखिये पृ० ३६३ व. अनुसूचक संख्या ३७] ।

**Pakistani Nationals Sent Back to Pakistan**

2115. **Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state:

(a) how many Pakistani nationals who entered India illegally were sent back during 1952-1962; and

(b) their number from the States of Rajasthan, Punjab, Jammu and Kashmir; Assam and Tripura and Manipur?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). The information is being collected and will be laid on the Table of the House, as soon as it is available.

12 hrs.

RE: MOTION FOR ADJOURNMENT

**Mr. Speaker:** Now, we take up the Call attention notice; Shri Hem Barua.

**Shri H. N. Mukerjee** (Calcutta Central): What about my adjournment motion, Sir?

**Mr. Speaker:** I have made enquiries. Probably, Government would be having all the information by tomorrow.

**Shri H. N. Mukerjee:** In this connection, I would like to make a submission. This report is circulated by the PTI from New York on the 24th May. Sir, as far as we know, no contradiction of the report has been issued by our Embassy in Washington or its branch in New York. I cannot imagine that our Embassy is hibernating over the week-end. Television like photograph does not lie. And, therefore, my feeling is that since this report has appeared and has gone uncontradicted for the space of at least 4 or 5 days, all that we require to establish in this House for your satisfaction is that a *prima facie* case has been established so that you should give your permission for the discussion of this matter by way of adjournment motion. It is not, at this point of time, our intention to go into the merits of the matter. We are only asking your permission for the adjournment of the House for this discussion. I can quite understand the Government trying to see that the Prime Minister comes to its rescue. I welcome it also. But, let us have it tomorrow. You can fix some time tomorrow so that we can have this discussion, if as I submit we have set up a *prima facie* case here. As a is, here is a report which has been uncontradicted and it is to be discussed by the House.

**Mr. Speaker:** I said the other day also that the facts that were being marshalled by the hon. Member were only received from newspaper reports. Unless the Government also has received that information, we cannot proceed. An adjournment motion can only be discussed when the facts are either admitted or established. Without the facts no adjournment motion can be taken up and discussed, because, if the Government only say